Second Lok Sabha XV Session (20/11/1961 to 08/12/1961)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 20, 1961/Kartika 29, 1883 (Saka)

No. 552

1. Starred Questions

Starred Questions Nos. 1-4, 6-13 and 21 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—74 and 76-77 and a statement by the Deputy Minister of External Affairs correcting the reply given on the 13th March, 1961 to Unstarred Question No. 1516 were laid on the Table.

3. Obituary References

The Speaker made references to the passing away of Shri Balasaheb Salunke who was a sitting member of Lok Sabha, Sardar Sant Singh who was a member of the former Central Legislative Assembly, Shri Sushil Kumar Pateriya who was a member of the first Lok Sabha and Shri B. S. Hiray who was a member of the former Central Legislative Assembly and the Provisional Parliament.

Thereafter members stood in silence for a short while as a mark of respect.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each:—

(1) Recent communal riots in Aligarh Muslim University. Sarvashri Atal Bihari Vajpayee, Balraj Madhok. S. M. Banerjee, K. T. K. Tangamani and Prakash Vir Shastri.

(2) Decision of the Election Commission to recognise political parties at State level and not on national basis.

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Shri Atal Bihari Vajpayee.

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- (3) Conviction of Col. Bhattacharya by the Pakistan Military Tribunal.
- (4) Fresh incursions by Chinese into Ladakh area of Jammu and Kashmir State

Sarvashri Balraj Madhok, Nath Pai and Yadav Narayan Jadhav.

Sarvashri Braj Raj Singh and Prabhu Narain Singh.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Statement issued by the National Integration Conference.
- (2) A statement on the flood situation in the country.
- (3) A copy of the Sugar (Regulation of Production) Ordinance, 1961 (No. 3 of 1961) promulgated by the President on the 29th September, 1961, under provisions of article 123(2)(a) of the Constitution.
- (4) A copy of Annual Report of the Trade Marks Registry for the year ending the 31st March, 1961, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (5) A copy of Report (Volumes I and II) of the Scheduled Areas and Scheduled Tribes Commission appointed by the President under article 339(1) of the Constitution.
- (6) A copy each of the following papers:-
 - (a) Report of the Panel of Judges appointed by the Khadi and Village Industries Commission, for Rs. 1,00,000 Prize for Cottage Spinning Unit.
 - (b) Summary of the above Report.
- (7) A copy of Report of the Salt Department for 1959-60.
- (8) A copy each of the following papers, under sub-section (2) of section 16 of Tariff Commission Act, 1951:—
 - (a) Report (1961) of the Tariff Commission on the revision of fair prices payable to cement producers.
 - (b) Government Resolution No. Cem-8(27)/61 dated the 31st October, 1961.
- (9) A copy of Notification No. S.O. 2118 dated the 5th September, 1961 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (10) A copy of the Cement Control Order, 1961 published in Notification No. S.O. 2561 dated the 31st October, 1961, issued under section 18Go of the Industries (Development and Regulation)
 Act, 1952.
- (11) A copy of the Khadi and Village Industries Commission (Third Amendment) Rules, 1961, published in Notification No. G.S.R. 1197 dated the 30th September, 1961, under sub-section (3) of section 26 of the Khadi and Village Industries Act, 1956.

- (12) A copy of the Employees' Provident Funds (Seventh Amendment) Scheme, 1961 published in Notification No. G.S.R. 1176 dated the 23rd September, 1961, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.
- (13) A Copy of the Minimum Wages (Central) Second Amendment Rules, 1961 published in Notification No. G.S.R. 1140 dated the 16th September, 1961, under section 30A of the Minimum Wages Act, 1948.
- (14) A Copy of the main conclusions of the 19th Session of the Indian Labour Conference held at Bangalore on the 9th and 10th October, 1961.
- (15) A Copy of Report entitled 'A study of the strike in the Calcutta Tramsways Company Limited, Calcutta, from the point of view of the Code of Discipline'.
- (16) A statement correcting the reply given on the 31st August, 1961 to a Supplementary by Shrimati Renu Chakravartty on Starred Question No. 1116 regarding River Feni in Tripura.
- (17) A copy each of the Following Reports of the Law Commission:-
 - (a) Nineteenth Report on the Administrator General's Act, 1913.
 - (b) Twentieth Report on the law of Hire-Purchase.
- (18) A copy each of the following Orders under sub-section (3) of section 12 of the Representation of the People Act, 1950:—
 - (a) The Delimitation of Council Constituencies (Andhra Pradesh) Amendment Order, 1961 published in Notification No. G.S.R. 1181 dated the 25th September, 1961.
 - (b) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1961 published in Notification No. G.S.R. 1182 dated the 25th September, 1961.
 - (c) The Delimitation of Council Constituencies (Maharashtra) Amendment Order, 1961 published in Notification No. G.S.R. 1183 dated the 25th September, 1961.
 - (d) The Delimitation of Council Constituencies (West Bengal) Amendment Order, 1961 published in Notification No. G.S.R. 1184 dated the 25th September, 1961.
 - (e) The Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1961 published in Notification No. G.S.R. 1273 dated the 13th October, 1961.
- (19) A copy of Notification No. S.O. 2315 dated the 21st September, 1961 making certain amendments to the Registration of Electors Rules, 1960, under sub-section (3) of section 28 of the Representation of the People Act, 1950.
- (20) A List of Concerns, which on reference to Government, have been informed during the year 1960-61, that the concessions under Section 56A of the Indian Income-Tax Act, 1922 would be available in respect of the dividends distributed by them to their company shareholders.

- (21) A Copy of the Employees' Provident Funds (Eighth Amendment) Scheme, 1961, published in Notification No. G.S.R. 1286 dated the 21st October, 1961, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (22) A Copy of the Coal Mines Rescue (Amendment) Rules, 1961 published in Notification No. G.S.R. 1352 dated the 4th November, 1961, under sub-section (7) of section 59 of the Mines Act, 1952.
- (23) A Copy of the Annual Report of the Coal Mines Rescue Stations Committee, Dhanbad, for the year 1960-61.
- (24) A Copy of the Annual Accounts of the Employees' State Insurance Corporation for the year 1959-60 together with the Audit Report thereon, under section 36 of the Employees' State Insurance Corporation Act, 1948.

6. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 4th September 1961:—

- (1) The Appropriation (No. 4) Bill, 1961.
- (2) The Sugarcane Cess (Validation) Bill, 1961.
- (3) The Income-tax Bill, 1961.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 4th September, 1961:—
 - (1) The Constitution (Tenth Amendment) Bill, 1961.
 - (2) The Marking of Heavy Packages (Amendment) Bill 1961.
 - (3) The Delhi (Urban Areas) Tenants' Relief Bill, 1961.
 - (4) The Minimum Wages (Amendment) Bill, 1961.
 - (5) The Khadi and Village Industries Commission (Amendment) Bill,
 - (6) The Dadra and Nagar Haveli Bill, 1961.
 - (7) The Newspaper (Price and Page) Continuance Bill, 1961.
 - (8) The Indian Railways (Amendment) Bill, 1961.
 - (9) The Representation of the People (Amendment) Bill, 1961.
 - (10) The Indian Penal Code (Amendment) Bill, 1961.
 - (11) The Delhi Municipal Corporation (Amendment) Bill, 1961.

7. Statements by Ministers

(i) The Deputy Minister of External Affairs made a statement correcting the replies given on the 8th September, 1961 to supplementaries by Shrimati Mafida Ahmed and Sarvashri Mahavir Tyagi, Hem Barua and Hirendra Nath Mukerjee on Starred Question No. 1335 regarding British Citizenship for Phizo.

- (ii) The Minister of Railways made a statement regarding the derailments of the 83 Up Howrah-Ranchi Express on the South-Eastern Railway on the 20th October, 1961 and No. 2 TF Passenger on the Northern Railway on the 29th October, 1961 and also laid on the Table a detailed statement.
- (iii) The Minister of Mines and Oil made a statement regarding the latest developments between Government and the oil companies on the question of import of petroleum products and other connected matters and also laid on the Table a detailed statement.

8. Extension of Time for Presentation of Report of Joint Committee

Sardar Hukam Singh moved that the time appointed for the presentation of the Report of the Joint Committee on the Extradition Bill, 1961, be extended upto the 30th November, 1961. The motion was adopted.

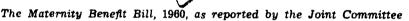
9. Government Bill-Introduced

The Sugar (Regulation of Production) Bill, 1961.

10. Statement Re: Ordinance-Laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Sugar (Regulation of Production) Ordinance, 1961, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Government Bill-Passed



Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 10th August 1961, continued.

The following members took part in the debate:-

- (1) Shri Aurobindo Ghosal
- (2) Shri T. B. Vittal Rao
- (3) Dr. G. S. Melkote
- (4) Shri Amiad Ali
- (5) Shri S. M. Banerjee

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 30 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Abid Ali.

The following members took part in the debate:--

- (1) Shri K. T. K. Tangamani
- (2) Shri T. B. Vittal Rao
- (3) Shri Diwan Chand Sharma
- (4) Shri Ramsingh Bhai Vatha
- (5) Shri Abid Ali

The motion was adopted and the Bill was passed.

12. Government Bill-Under Consideration

The Apprentices Bill, 1961

The motion for consideration of the Bill was moved by Shri Gulzarilal Nanda.

Shri M. Elias commenced his speech on the motion which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st November, 1961.)

M. N. KAUL, Secretary.



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BULLETIN-PART 1

[Brief Record of Proceedings]

Tuesday, November 21, 1961/Kartika 30, 1883 (Saka)

No. 553

1 Starred Questions

Starred Questions (Nos. 59, 60, 62, 64, 66—69, 71, 72, 76, 78, 80—82 85, 87, 89, 91 and 93) were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions (Nos. 78-201) were laid on the Table.

3 Intimation re: Proceedings against Member

The Speaker informed Lok Sabha that he had received a telegram dated the 20th November, 1961 from the Superintendent of Police, Ernakulam, intimating that Shri T. C. N. Menon was removed by the police from the Collectorate under Section 38 of the Kerala Police Act on the 20th November, 1961 and let off after some time.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following rules under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885:—
 - The Indian Telegraph (Eighth Amendment) Rules, 1961 published in Notification No. S.O. 2221 dated the 16th September, 1961
 - (ii) The Indian Telegraph (Ninth Amendment) Rules, 1961 published in Notification No. G.S.R. 1167 dated the 23rd September, 1961.
- (iii) The Indian Telegraph (Tenth Amendment) Rules, 1961 published in Notification No. G.S.R. 1221 dated the 7th October, 1961.

- *(2) A copy of the Delhi Development (Management of Properties)
 Regulations, 1961 published in Notification No. S.O. 1338 dated
 the 10th June, 1961, under section 58 of the Delhi Development
 Act, 1957.
 - (3) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 1134 dated the 16th September, 1961, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
 - (4) A copy each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendments to the Fertiliser (Control) Order, 1957:—
 - (a) G.S.R. No. 802 dated the 17th June, 1961.
 - (b) G.S.R. No. 1239 dated the 17th October, 1961.
 - (5) A copy of Annual Report of the Indian Council of Agricultural Research for the year 1959-60.
 - (6) A copy each of the following Rules under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - †(a) The Shipping Development Fund Committee (General) Rules, 1960 published in Notification No. G.S.R. 938 dated the 13th August, 1960.
 - ‡(b) The Shipping Development Fund Committee (General) Amendment Rules, 1960 published in Notification No. G.S.R. 1267 dated the 29th October, 1960.
 - *(c) The Merchant Shipping (Carriage of Medical Officers) Rules, 1961, published in Notification No. G.S.R. 987 dated the 29th July, 1961.
 - (7) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (a) The Merchant Shipping (Apprenticeship to Sea Service) Amendment Rules, 1961 published in Notification No. G.S.R. 1265 dated the 14th October, 1961.
 - (b) The Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1961 published in Notification No. G.S.R. 1347 dated the 4th November, 1961.
 - (c) The Merchant Shipping (Registration of Indian Ships) Amendment Rules, 1961, published in Notification No. G.S.R. 1348 dated the 4th November, 1961.

^{*}The notification was previously laid on the Table on the 17th August, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

[†]The notification was previously laid on the Table on the 26th August, 1960 and the 11th August, 1961, and was re-laid under Rule 234(2) of the Rules of Procedure.

[†]The notification was previously laid on the Table on the 6th December, 1960 and the 11th August, 1961, and was re-laid under Rule 234(2) of the Rules of Procedure.

- (8) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules. 1940:—
 - (a) Notification No. F. 12/88/60-Transport published in Delhi Gazette dated the 15th June, 1961.
 - (b) Notification No. F. 22(3)/60-Transport published in Delhi Gazette dated the 22nd June, 1961.

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- (c) Notification No. F. 12/21/61-Transport published in Delhi Gazette dated the 3rd August, 1961.
- (d) Notification No. F. 12/80/58-Transport published in Delhi Gazette dated the 3rd August, 1961.
- (9) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Punjab Motor Vehicles Rules, 1940, as applied to Himachal Pradesh:—
 - (a) Notification No. T. 26-90|57-II published in Himachal Pradesh Gazette dated the 30th July, 1960.
 - (b) Notification No. T. 26-90/57 ublished in Himachal Pradesh Gazette dated the 17th July, 1961.
- (10) A copy of Annual Accounts of the Delhi Road Transport Authority for the year 1957-58 along with the Audit Report and Financial Review thereon.
- (11) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act. 1955:—
 - (a) The Rice (Madhya Pradesh) Price Control (Third Amendment) Order, 1961 published in Notification No. G.S.R. 1117 dated the 6th September, 1961.
 - (b) The Rice (Uttar Pradesh) Price Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 1118 dated the 6th September, 1961.
 - (c) The Rice (Punjab) Second Price Control (Eleventh Amendment) Order, 1961 published in Notification No. G.S.R. 1119 dated the 6th September, 1961.
 - (d) The Rice (Import from Punjab) Order, 1961 published in Notification No. G.S.R. 1145 dated the 19th September, 1961.
 - (e) Notification No. G.S.R. 1208 dated the 28th September, 1961 rescinding Notifications Nos. G.S.R. 747 and G.S.R. 1237 dated the 29th June, 1959 and 6th November, 1959, respectively.
 - (f) The Sugar Dealers (Removal of Licensing Restrictions) Order, 1961 published in Notification No. G.S.R. 1210 dated the 28th September, 1961.
 - (g) Notification No. G.S.R. 1211 dated the 28th September, 1961 rescinding Notifications Nos. G.S.R. 1112 dated the 15th September, 1960 and G.S.R. 1 dated the 2nd January, 1961 and providing for matters incidental thereto.

- (h) The Wheat Roller Flour Mills (Licensing and Control) Fifth Amendment Order, 1961 published in Notification No. 1213 dated the 30th September, 1961.
- (i) The Madhya Pradesh Rice Procurement (Levy) Second Amendment Order, 1961 published in Notification No. G.S.R. 1237 dated the 7th October, 1961.
- (j) The Tripura Foodgrains Movement Control (No. 2) Second Amendment Order, 1961 published in Notification No. G.S.R. 1264 dated the 14th October, 1961.
- (k) Notification No. G.S.R. 1272 dated the 13th October, 1961 rescinding Notification No. G.S.R. 388 dated the 18th March, 1961.
- (1) Notification No. G.S.R. 1290 dated the 17th October, 1961.
- (m) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Second Amendment Order, 1961 published in Notification No. G.S.R. 1312 dated the 28th October, 1961.
- (n) The Rice (Madhya Pradesh) Price Control (Fifth Amendment) Order, 1961 published in Notification No. G.S.R. 1313 dated the 30th October, 1961.
- (o) The Rice (Punjab) Second Price Control (Twelfth Amendment) Order, 1961 published in Notification No. G.S.R. 1314 dated the 30th October, 1961.
- (p) The Rice (Madhya Pradesh) Price Control Fourth Amendment Order, 1961 published in Notification No. G.S.R. 1338 dated the 4th November, 1961.
- (q) The Bombay Rice (Export Control) Second Amendment Order, 1961 published in Notification No. G.S.R. 1339 dated the 4th November, 1961.
- (12) A copy of Annual Report of the Central Warehousing Corporation for the year 1960-61 along with the Audited Accounts, under sub-section (9) of section 42 of the Agricultural Produce (Development and Warehousing) Corporation Act, 1956.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Ninetieth Report of the Committee on Private Members' Bills and Resolutions.

Statement by Minister of State in the Ministry of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a statement correcting the reply given on the 6th September, 1961 to a supplementary by Shri Premji R. Assar to Starred Question No. 1246 regarding private bus service in Delhi.

7. Election to Committee

Shri M. V. Krishnappa moved the following motion:—

"That in pursuance of clause (i) of Section 5(1) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

The motion was adopted.

8. Government: Bill-Introduced:

The Institute of Technology Bill, 1961.

9. Government Bills-Passed

(i) The Apprentices Bill, 1961

Discussion on the motion for consideration of the Bill moved on the 20th November, 1961, continued.

The following members took part in the debate:-

- (1) Shri M. Elias
- (2) Shri Naushir Bharucha
- (3) Shri Ramsingh Bhai Varma
- (4) Shri Arun Chandra Guha
- (5) Shri S. M. Banerjee
- (6) Shri Rajendra Singh
- (7) Shri Shree Narayan Das
- (8) Shri Kashi Nath Pandey

Shri Gulzarilal Nanda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 23, 25 to 38 and the Schedule were adopted.

Clause 24 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Gulzarilal Nanda.

The following members took part in the debate:-

- (1) Shri Diwan Chand Sharma
- (2) Shri T. B. Vittal Rao
- (3) Shri Gulzarilal Nanda

The motion was adopted and the Bill, as amended, was passed.

(ii) The Voluntary Surrender of Salaries (Exemption from Taxation) Bill, 1961

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

Shri Sarjoo Pandey took part in the debate.

Shri B. R. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
- (2) Shri B. R. Bhagat

The motion was adopted and the Bill was passed

(iii) The Industries (Development and Regulation) Amendment Bill, 1961

The motion for consideration of the Bill was moved by Shri Manubhai Shah.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manubhai Shah.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 3.15 P.M. and reassembled at 3.30 P.M.)

(iv) The High Court Judges (Conditions of Service) Amendment Bill, 1961

The motion for consideration of the Bill was moved by Shri B. N. Datar.

The following members took part in the debate:-

- (1) Shri Nath Pai
- (2) Shri Naushir Bharucha
- (3) Shri Harish Chandra Mathur
- (4) Shri S. C. Gupta
- (5) Shri K. T. K. Tangamani

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill was passed.

(v) The Coffee (Amendment) Bill, 1961.

The motion for consideration of the Bill was moved by Shri Nityanand Kanungo.

The following members took part in the debate:-

- (1) Shri T. B. Vittal Rao
- (2) Shri K. R. Achar

Shri Nityanand Kanungo replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 and 7 to 14 were adopted.

Clause 6 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Nityanand Kanungo.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd November, 1961.)

M. N. KAUL, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 23, 1961/Agrahayana 2, 1883 (Saka)

No. 554

1. Oath or Affirmation

Shri Chubatoshi Jamir made and subscribed the affirmation in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 116, 118—125, 130, 131, 167 and 201 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 202—222, 224—335 and 337—362 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report of the Life Insurance Corporation of India for the year ended 31st December, 1960 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- *(2) A copy of Notification No. S.O. 2060 dated the 2nd September, 1961, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
 - (3) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - **(a) The Mining Leases (Modification of Terms) Amendment Rules, 1961 published in Notification No. G.S.R. 455 dated the 1st April, 1961.

^{*}The notification was previously laid on the Table on the 7th September, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

^{**}The notification was previously laid on the Table on the 13h April, 1961 and the 9th August, 1961, and was re-laid under Rule 234(2) of the Rules of Procedure.

- @(b) The Minerals (Conservation and Development) (First Amendment) Rules, 1961 published in Notification No. G.S.R. 651 dated the 6th May, 1961.
- @(c) The Minerals Conservation and Development (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 951 dated the 22nd July, 1961.
- @(d) Notification No. G.S.R. 880 dated the 8th July, 1961.
- (4) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - (a) The Mineral Concession (Amendment) Rules, 1961 published in Notification No. G.S.R. 1133 dated the 16th September, 1961.
 - (b) Notification No. G.S.R. 1199 dated the 30th September, 1961.
 - (c) The Mineral Concession (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 1303 dated the 28th October, 1961.
- (5) A copy of the Oil and Natural Gas Commission (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 1282 dated the 21st October, 1961, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.
- £ (6) A copy of Notification No. G.S.R. 1018 dated the 12th August, 1961 making certain amendments to Schedule III to the Indian Administration Services (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
 - (7) A copy of the following Rules under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (a) The All India Services (Medical Attendance) Amendment Rules, 1961 published in Notification No. G.S.R. 1245 dated the 14th October, 1961.
 - (b) The Indian Police Service (Uniform) Second Amendment Rules, 1961 published in Notification No. G.S.R. 1300 dated the 28th October, 1961.
 - (8) A copy of the Annual Report of the National Research Development Corporation of India Limited, New Delhi, (English and Hindi versions) for the year ending the 31st March, 1961 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act 1956.
 - (9) A copy each of the following Rules:-
 - (i) The Lok Sahayak Sena (Amendment) Rules, 1961 published in Notification No. S.R.O. 257 dated the 9th September, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956.

[@]The notifications were previously laid on the Table on the 9th August, 1961, and were re-laid under Rule 234(2) of the Rules of Procedure.

[£]The notification was previously laid on the Table on the 7th September, 1961, and was re-laid under Rule 234(2) of the Rules of Procedure.

- (ii) The Reserve and Auxiliary Air Force Act (Second Amendment) Rules, 1961 published in Notification No. S.R.O. 282 dated the 7th October, 1961, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952.
- (10) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (a) G.S.R. No. 1073 dated the 2nd September, 1961.
 - (b) G.S.R. No. 1074 dated the 2nd September, 1961.
 - (c) G.S.R. No. 1100 dated the 9th September, 1961.
 - (d) G.S.R. No. 1153 dated the 23rd September, 1961.
- (11) A copy of Notification No. G.S.R. 1156 dated the 23rd September, 1961 containing corrigendum to Notification No. G.S.R. 188 dated the 18th February, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944.
- (12) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 1071 dated the 2nd September, 1961.
 - (b) G.S.R. No. 1072 dated the 2nd September, 1961.
 - (c) G.S.R. No. 1099 dated the 9th September, 1961.
 - (d) G.S.R. No. 1152 dated the 23rd September, 1961.
- (13) A copy each of the following schemes under sub-section (11) of section 45 of the Banking Companies Act, 1949:—
 - (a) Scheme for the reconstruction of the Catholic Bank Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. S.O. 2192 dated the 8th September, 1961.
 - (b) Scheme for the reconstruction of the Jodhpur Commercial Bank Limited and its amalgamation with the Central Bank of India Limited published in Notification No. S.O. 2195 dated the 12th September, 1961.
 - (c) Scheme for the reconstruction of the Bank of Citizens Limited and its amalgamation with the Canara Banking Corporation Limited published in Notification No. S.O. 2381 dated the 30th September, 1961.
 - (d) Scheme for the reconstruction of the Phaltan Bank Limited and its amalgamation with the Sangli Bank Limited published in Notification No. S.O. 2387 dated the 3rd October, 1981.
 - (e) Scheme for the reconstruction of the Karur Mercantile Bank Limited and its amalgamation with the Lakshmi Vilas Bank Limited published in Notification No. S.O. 2485 dated the 14th October, 1961.

- (f) Scheme for the reconstruction of the People's Bank Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. S.O. 2687 dated the 18th November, 1961.
- (14) A copy of the Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended the 30th June, 1961 along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (15) A copy of the Report of Rehabilitation Finance Administration for the half-year ended the 31st December, 1960, under subsection (2) of section 18 of the Rehabilitation Finance Administration Act, 1948.
- *(16) A copy each of the following Notifications making certain further amendments to the Foreign Exchange Regulation Rules, 1952, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947:—
 - (a) G.S.R. No. 987 dated the 15th July, 1961.
 - (b) G.S.R. No. 972 dated the 29th July, 1961.
 - (17) A copy of the Post Office Savings Certificates (Second Amendment) Rules, 1961 published in Notification No. G.S.R. 941 dated the 22nd July, 1961, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

5. Statement by Prime Minister

The Prime Minister made a statement regarding the programme for the next general elections. A copy of the statement was also laid on the Table.

6. Government Bills-Passed

(i) The Assam Municipal (Manipur Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Shri D. P. Karmarkar.

The following members took part in the debate:-

- (1) Shri Laisram Achaw Singh
- (2) Shrimati Renu Chakravartty
- Shri D. P. Karmarkar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D. P. Karmarkar.

The motion was adopted and the Bill was passed.

^{*}The notifications were previously laid on the Table on the 18th August, 1961, and were re-laid under Rule 234(2) of the Rules of Procedure.

(ii) The Indian Standards Institution (Certification Marks) Amendment Bill 1961, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Nityanand Kanungo.

The following members took part in the debate:-

- (1) Shri K. T. K. Tangamani
- (2) Shri Naushir Bharucha
- (3) Shri Aurobindo Ghosal

Shri Nityanand Kanungo replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Kanungo.

The motion was adopted and the Bill was passed.

(iii) The Foreign Awards (Recognition and Enforcement) Bill, 1961, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Nityanand Kanungo.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 11 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Kanungo.

The motion was adopted and the Bill was passed.

7. Motions Re: Annual Reports of the Hindustan Antibiotics Ltd.

Shri N. R. M. Swamy moved the following motions:-

- (1) "That this House takes note of the Annual Report of the Hindustan Antibiotics Limited for the year 1958-59, along with the Audited Accounts and comments of the Comptroller and Auditor General, laid on the Table of the House on the 15th December, 1959."
- (2) "That this House takes note of the Annual Report of the Hindustan Antibiotics Limited for the year 1959-60, laid on the Table of the House on the 22nd November, 1960."

The following members took part in the combined debate on the two motions:—

- (1) Shri Shamrao Vishnu Parulekar
- (2) Shri Narayan Ganesh Goray
- (3) Shri Diwan Chand Sharma
- (4) Shri Shraddhakar Supakar
- (5) Shri Manubhai Shah

Shri N. R. M. Swamy replied to the debate.

Both the motions were adopted.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th November, 1961.)

M. N. KAUL, Secretary.

1874

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 24, 1961/Agrahayana 3, 1883 (Saka)

No. 555

1. Starred Questions

Starred Questions Nos. 209 to 216 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 363 to 460 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri K. T. K. Tangamani, E. V. K. Sampath and S. M. Banerjee regarding the reported firing by Portuguese authorities on the Bombay-Cochin passenger steamer s.s. Sabarmati, near Karwar.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A statement correcting the statement laid on the Table on the 20th November, 1961 regarding the import of petroleum products for consumption in India and other connected matters.
- (2) A copy each of the following Rules:-
 - (i) The Coffee (Fourth Amendment) Rules, 1961 published in Notification No. G.S.R. 1334 dated the 4th November, 1961, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (ii) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1105 dated the 9th September, 1961, under sub-section (3) of section 642 of the Companies Act, 1956.
- (3) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (a) Report (1961) of the Tariff Commission on the continuance of protection to the Titanium Dioxide Industry.

- (b) Government Resolution No. 8(1)-T.R./61 dated the 8th September. 1961.
- (c) Statement explaining the reasons why a copy each of the documents at (a) and (b) above could not be laid on the Table within the period prescribed in the said sub-section.
- (d) Report (1961) of the Tariff Commission on the continuance of protection to the Electric Motor Industry.
- (e) Government Resolution No. 11(1)-T.R./61 dated the 26th October, 1961.
- (f) Government Notification No. 11(1)-T.R./61 dated the 26th October, 1961.
- (g) Statement explaining the reasons why a copy each of the documents at (d), (e) and (f) above could not be laid on the Table within the period prescribed in the said sub-section.
- (4) A copy of the Salt (Reserve Stocks) (Amendment) Order, 1961 published in Notification No. G.S.R. 1332 dated the 4th November, 1961, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- *(5) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1961 published in Notification No. G.S.R. 779 dated the 10th June, 1961, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act. 1958.
 - (6) A copy of the main conclusions of the Tenth Session of the Industrial Committee on Plantations held at New Delhi on the 21st September, 1961.
 - (7) A copy of the statement containing the decisions of the Government in regard to the recommendations made by the Krishna Menon Committee and various other reports and studies on the running of Public Sector Undertakings.

5. Motion Re: Joint Committee on State Undertakings

Shri Manubhai Shah moved the following motion:--

- "That a Joint Committee of the Houses to be called the Joint Committee on State Undertakings be constituted with fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from among the members of each House according to the principle of proportional representation by means of the single transferable vote.
- (2) That the functions of the Joint Committee shall be-
 - (a) to examine the reports and accounts of the State Undertakings specified in the Schedule;

^{*}The notification was previously laid on the Table on the 10th August, 1961, and was re-laid under Rule 234(2) of the Rules of Procedure.

(b) to examine, in the context of the autonomy and efficiency of the State Undertakings, whether the affairs of the State Undertakings are being managed in accordance with sound business principles and prudent commercial practices:

Provided that the Committee shall not examine and investigate any of the following matters, namely:—

- (i) matters of major Government policy as distinct from business or commercial functions of the State Undertakings;
- (ii) matters of day-to-day administration;
- (iii) matters concerning wages, conditions of employment and other questions normally decided between the employer and the employees by agreement or determined through recognised machinery;
- (iv) matters for the consideration of which machinery is established by any special statute under which a particular State Undertaking is established.

With regard to the State Undertakings specified in Part III of the Schedule, the Committee shall not adopt or pursue any procedures which are not consistent with the interests of security.

- (3) That the Joint Committee shall have the power to send for persons, papers and documents (save that they shall not be competent to call for such evidence or papers or documents as are stated by the Minister concerned to be confidential and the disclosure of which would be against public interest) and to examine witnesses, provided that such examination takes place in the presence of the representatives of the Ministries concerned and opportunity is given to the said representatives to put questions to the witnesses.
- (4) That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters.
- (5) That as from the constitution of the Joint Committee, the Estimates Committee of Lok Sabha and the Public Accounts Committee shall cease to exercise their functions in relation to the State Undertakings specified in the Schedule.
- (6) That the members of the Joint Committee shall hold office for a period of three years:

Provided that if any member of the Joint Committee ceases to be a member of Parliament before the expiry of the said period of three years, he shall cease to be a member of the Joint Committee.

- (7) That in order to constitute a sitting of the Joint Committee, the quorum shall be five.
- (8) That in other respects the rules of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.
- (9) That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee.

SCHEDULE

(List of State Undertakings)

PART I

State Undertakings established by Central Acts

- 1. The Damodar Valley Corporation.
- 2. The Industrial Finance Corporation.
- 3. The Indian Airlines Corporation.
- 4. The Air India International.
- 5. The Life Insurance Corporation.
 - 6. The Central Warehousing Corporation.
 - 7. Oil & Natural Gas Commission.

PART II

(State Undertakings which are Government Companies formed under the Companies Act)

Every Government company whose annual report is placed before the Houses of Parliament under sub-section (1) of section 619A of the Companies Act, 1956, other than the State Undertakings included in Part III hereof.

PART III

- 1. Hindustan Aircraft Ltd., Bangalore.
- 2. Bharat Electronics Ltd., Bangalore.
- 3. Mazagon Docks Ltd., Bombay.
- 4. Garden Reach Workshop Ltd., Calcutta."

Discussion on the motion was held over.

6. Government Bill—under consideration

The Institutes of Technology Bill, 1961

The motion for consideration of the Bill was moved by Shri Humayun Kabir.

The following members took part in the debate:-

- (1) Shri Shraddhakar Supakar
- (2) Shri T. B. Vittal Rao (Speech unfinished).

The discussion was not concluded.

Motion Re: Ninetieth Report of Committee on Private Members' Bills and Resolutions

Shri T. B. Vittal Rao moved the following motion:-

"That this House agrees with the Ninetieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st November, 1961."

The motion was adopted.

& Private Members' Resolution-Withdrawn

Sardar Iqbal Singh concluded his speech on the following Resolution moved by him on the 8th September, 1961:—

"This House calls upon the Government to take necessary steps to bring the sacred ashes of Netaji Subhas Chandra Bose and Biplabi Mahanayak Rasa Bihari Basu from Japan with full military honour and befitting ceremonies and build suitable memorials in Delhi to enshrine the ashes."

An amendment was moved by Shri Shree Narayan Das.

The following members took part in the debate:-

- (1) Shri Shree Narayan Das
- (2) Raja Mahendra Pratap
- (3) Shrimati Renu Chakravartty
- (4) Shri Aurobindo Ghosal
- (5) Shri Ranbir Singh Chaudhuri
- (6) Shri Jawaharlal Nehru

Sardar Iqbal Singh replied to the debate.

The amendment moved by Shri Shree Narayan Das was not pressed and hence deemed to have been withdrawn by leave of the House.

The Resolution was withdrawn by leave of the House.

9 Private Members' Resolution—under consideration

Shri S. M. Banerjee moved the following Resolution:-

"This House is of opinion that Government of India should give a final ultimatum to the Portuguese Government to withdraw from Goa, Daman and Diu."

Two amendments were moved by Shri Atal Bihari Vajpayee.

The following members took part in the debate:-

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Joachim Alva
- (3) Shri Nath Pai
- (4) Shri Naushir Bharucha
- (5) Shrimati Parvathi M. Krishnan
- (6) Shri Diwan Chand Sharma (Speech unfinished.)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 25th November, 1961.)

M. N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, November 25, 1961/Agrahayana 4, 1883 (Saka)

No. 556

1. Starred Questions

Starred Questions Nos. 248—251, 253—260, 262—264 and 268—270 were orally answered and supplementary questions were asked on all of them. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 461-597 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Indrajit Gupta called the attention of the Minister of Commerce and Industry to the difficulties faced by the jute growers of Orissa and West Bengal owing to the fall in prices of raw jute in the Calcutta market below Rs. 30/- per maund and immediate need for commencing price-support operations.

The Minister of Commerce made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
- (i) Supplementary State- Fourteenth Session, 1961. ment No. I
- (ii) Supplementary Statement Thirteenth Session, 1961.
 No. VIII
- (iii) Supplementary Statement Twelfth Session, 1960.
- (iv) Supplementary Statement Eleventh Session, 1960.

(v) Supplementary Statement Tenth Session, 1960.

(vi) Supplementary Statement Ninth Session, 1969.

(vii) Supplementary Statement Eighth Session, 1959.
No. XXI

- (2) A copy each of the following Notifications under section 58 of the Delhi Development Act, 1957:—
 - (i) The Delhi Development (Betterment Charge Arbitration) Rules, 1961 published in Notification No. G.S.R. 1111 dated the 9th September, 1961.
 - (ii) The Delhi Development Authority (Salaries, Allowances and Conditions of Service) Regulations, 1961 published in Notification No. S.O. 2226 dated the 16th September, 1961.
- (3) A copy of Notification No. F.12|34|60-Transport published in Delhi Gazette dated the 7th September, 1961 making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under subsection (3) of section 133 of the Motor Vehicles Act, 1939.
- (4) A copy of the Indian Aircraft (Amendment) Rules, 1961 published in Notification No. G.S.R. 1304 dated the 28th October, 1961, under section 14A of the Indian Aircraft Act, 1934, along with an explanatory note.

5. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 27th November, 1961.

6. Election to Committee

Dr. Panjabrao S. Deshmukh moved the following motion:-

"That in pursuance of paragraph 4(13) of the Ministry of Food and Agriculture (Department of Agriculture) (I.C.A.R.) Resolution No. F. 27-12|60-AIII, dated the 7th September, 1961, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Indian Central Spices and Cashewnut Committee."

The motion was adopted.

7. Government Bill—Passed

The Institutes of Technology Bill, 1961

Discussion on the metion for consideration of the Bill moved on the 24th November, 1961, continued.

The following members took part in the debate:-

- (1) Shri T. B. Vittal Rao
- (2) Shri Naushir Bharucha
- (3) Shri Aurobindo Ghosal

- (4) Shri Balrai Madhok
- (5) Shri Laisram Achaw Singh
- (6) Dr. G. S. Melkote.

Shri Humayun Kabir replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 39 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Humayun Kabir.

The motion was adopted and the Bill was passed.

8. Motion re: Panchayat Raj

Shri K. T. K. Tangamani moved the following motion:-

"That the situation arising out of the working of the Panchayat Raj be taken into consideration."

The following members took part in the debate:-

- (1) Shri Raghubir Sahai
- (2) Shri Balraj Madhok
- (3) Shri Phani Gopal Sen
- (4) Shrimati Parvathi M. Krishnan
- (5) Shri Mool Chand Jain
- (6) Shri Jagan Nath Prasad Pahadia
- (7) Shri Braj Raj Singh
- (8) Shri Kalika Singh
- (9) Dr. K. B. Menon
- (10) Shri Harish Chandra Mathur
- (11) Shri Ranbir Singh Chaudhuri (Speech unfinished.)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th November, 1961.)

M. N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 27, 1961/Agrahayana 6, 1883 (Saka)

No. 557

1. Oath or Affirmation

Shri Sanji Rupji Dhodia made and subscribed the oath in Gujarati and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 304—307, and 309—316 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 598—702 and 704—709 were laid on the Table.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each:—

(i) Reported firing by Portuguese Forces stationed in Anje Div island on an Indian fishing boat resulting in the death of one of the crew. Sarvashri Narayan Ganesh Goray, Arjun Singh Bhadauria, Mohan Swarup, Shrimati Renu Chakravartty, Sarvashri T. B. Vittal Rao, K. T. K. Tangamani, Indrajit Gupta, P. K. Kodiyan, Shrimati Parvathi M. Krishnan, Sarvashri Balraj Madhok, Naushir Bharucha and Braj Raj Singh.

(ii) Late running of trains due to shortage of coal.

Shri Mohan Swarup.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers:-
 - (i) Finance Accounts of the Central Government for the year 1959-60 and Audit Report, 1961 thereon under article 151(1) of the Constitution.

- (ii) Second Valuation Report of the Life Insurance Corporation of India as at 31st December, 1959, under section 29 of the Life Insurance Corporation Act, 1956.
- (2) A copy of Notification No. S.O. 2427 dated the 6th October, 1961 under sub-section (2) of section 4A of the Indian Tariff Act, 1934.
- (3) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—
 - (a) G.S.R. No. 1191 dated the 30th September, 1961.
 - (b) G.S.R. No. 1227 dated the 7th October, 1961.
 - (c) G.S.R. No. 1228 dated the 7th October, 1961.
 - (d) G.S.R. No. 1229 dated the 7th October, 1961,
 - (e) G.S.R. No. 1230 dated the 7th October, 1961.
- (4) A copy of Notification No. G.S.R. 1193 dated the 30th September, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878.
- (5) A copy each of the following Notifications under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947:—
 - (a). G.S.R. No. 1330 dated the 4th November, 1961.
 - (b) G.S.R. No. 1331 dated the 4th November, 1961.
- (6) A copy each of the following Reports:-
 - (a) Report (No. 192 with annexures) of the Official Liquidator of the Palai Central Bank Limited (in Liquidation), under section 45G of the Banking Companies Act, 1949.
 - (b) Additional Report (No. 242) of the Official Liquidator of the Palai Central Bank Limited (in Liquidation) under section 45G of the Banking Companies Act, 1949.

6. Opinions on Bill

Shri Ajit Singh Sarhadi laid on the Table Paper No. I containing opinions on the Hindu Marriage (Amendment) Bill, 1960, which was circulated for the purpose of eliciting opinion thereon by the 15th July, 1961.

7. Statement regarding Supplementary Demands for Grants (General) for 1961-62

Shri Morarji Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1961-62.

8: Statement Regarding Supplementary Demands for Grants (Railways) for 1961-62

Shri Jagjivan Ram presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1961-62.

9. Statements by Ministers

- (i) The Deputy Minister of Scientific Research and Cultural Affairs made a statement correcting the reply given on the 7th September, 1961, to a Supplementary by Shri Subodh Hansda on Starred Question No. 1279 regarding Indian Institute of Technology, Madras.
- (ii) The Deputy Minister of Scientific Research and Cultural Affairs also made a statement correcting the reply given on the 4th September, 1961 to a Supplementary by Shri Subodh Hansda on Starred Question No. 1167 regarding Indian Institute of Technology, Kanpur.
- (iii) The Minister of Finance made a statement on his recent visit abroad and also laid on the Table a copy of the Communique issued at the conclusion of the Commonwealth Consultative Council Meeting held at Accra in September, 1961

10. Motion Re: Panchayat Raj

Discussion on the following motion moved by Shri K. T. K. Tangamani on the 25th November, 1961, continued:—

"That the situation arising out of the working of the Panchayat Raj be taken into consideration."

The following members took part in the debate:-

- (1) Shri Ranbir Singh Chaudhuri
- (2) Shri Diwan Chand Sharma
- (3) Shri Aurobindo Ghosal
- (4) Shri C. R. Narasimhan
- (5) Shri Bhola Nath Biswas
- (6) Shri Mohan Swarup
- (7) Shri A. T. Sarma
- (8) Shri Shree Narayan Das
- (9) Shri Raghunath Singh
- (10) Shri Padam Dev
- (11) Shrimati Uma Nehru
- (12) Shri S. C. Balakrishnan
- (13) Shrimati Renu Chakravartty
- (14) Shri Surendra Kumar Dey

Shri K. T. K. Tangamani replied to the debate.

11. Statutory Resolution Re: Ordinance—Under Consideration

Shri Braj Raj Singh moved the following Resolution:-

"This House disapproves of the Sugar (Regulation of Production)
Ordinance 1961 (Ordinance No. 3 of 1961) promulgated by the
President on the 29th September, 1961."

12. Government Bill-Under Consideration

The Sugar (Regulation of Production) Bill, 1961.

The motion for consideration of the Bill was moved by Shri S. K. Patil. [P.T.O.

The following members took part in the combined debate on the Statutory Resolution (vide para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Braj Raj Singh
- (2) Shri Bibhuti Mishra
- (3) Shri Bishwa Nath Roy
- (4) Shri Banarsi Prasad Jhunjhunwala (Speech unfinished.)

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

(Lok Sabha adjourned till 11 A. M. on Tuesday, the 28th November, 1961.)

M. N. KAUL, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 28, 1961/Agrahayana 7, 1883 (Saka)

No. 558

1. Starred Questions

Starred Questions Nos. 366—375, 377 and 378 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 710-779 and 781-788 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shrimati Renu Chakravartty called the attention of the Minister of Labour and Employment to the appeal made by him at the Eighth Session of the Industrial Committee on coal mines regarding wage revision in the coal mining industry and the outcome thereof.

The Minister of Labour and Employment and Planning made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of White Paper No. V containing Notes, Memoranda and Letters exchanged between the Governments of India and China Letween November, 1960 and November, 1961.

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- (2) A copy each of the following Notifications:-
 - S. O. No. 2245 dated the 15th September, 1961 under sub-section
 of section 18A of the Industries (Development and Regulation) Act, 1951.
- (ii) S.O. No. 2378 dated the 28th September, 1961 issued under section 18F of the Industries (Development and Regulation) Act, 1951
- (iii) The Shipping Corporations Amalgamation Order, 1961 published in Notification No. S.O. 2384 dated the 1st October, 1961 under sub-section (5) of section 396 of the Companies Act, 1956.
- (3) A copy of the Report of the Salt Department for 1960-61.

[P.T.O.

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5. Statement by Deputy Minister of Works, Housing and Supply

The Deputy Minister of Works, Housing and Supply made a statement correcting the reply given on the 31st August, 1961 to a Supplementary by Shri A. M. Tariq on Starred Question No. 1117 regarding allotment of bungalows to Members of Parliament.

6. Government Bills-Introduced

- (1) The Indian Railways (Second Amendment) Bill, 1961.
- (2) The Iron Ore Mines Labour Welfare Cess Bill, 1961.
- (3) The Telegraph Wires (Unlawful Possession) Amendment Bill, 1961.

7. Statutory Resolution Re: Ordinance-Negatived

Discussion on the following Resolution moved by Shri Braj Raj Singh on the 27th November, 1961, continued:—

"This House disapproves of the Sugar (Regulation of Production)
Ordinance 1961 (Ordinance No. 3 of 1961) promulgated by the
President on the 29th September, 1961."

The Resolution was negatived after discussion as indicated under para 8 below.

8. Government Bill-Passed

The Sugar (Regulation of Production) Bill, 1961

The combined discussion on the motion for consideration of the Bill moved on the 27th November, 1961, and the Resolution vide para. 7 above continued.

The following members took part in the debate:-

- (1) Shri Banarsi Prasad Jhunjhunwala
- (2) Shri Atal Bihari Vajpayee
- (3) Pandit Dwarka Nath Tiwary
- (4) Shri Mohan Swarup
- (5) Shri Uddaraju Ramam
- (6) Shri Tekur Subrahmanyam
- (7) Shri Shibban Lal Saksena
- (8) Shri Ramji Verma
- (9) Shri Braj Raj Singh

Shri S. K. Patil replied to the debate.

On the Resolution the House divided, Ayes 9; Noes 96.

The Resolution was accordingly negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil.

The following members took part in the debate:-

- (1) Shri Sinhasan Singh
- (2) Pandit Thakur Das Bhargava
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri Shibban Lal Saksena
- (5) Shri S. K. Patil

The motion was adopted and the Bill was passed.

9. Motion Re: Annual Report of Indian Refineries Limited

Shri Diwan Chand Sharma moved the following motion:-

"That this House takes note of the Annual Report of the Indian Refineries Limited for the year 1959-60 and the Review by the Government of the working of the Company, laid on the Table of the House on the 10th March, 1961."

The following members took part in the debate:-

- (1) Shri T. B. Vittal Rao
- (2) Shri Hem Barua
- (3) Shrimati Renu Chakravartty
- (4) Shri N. R. M. Swamy
- (5) Shri Keshava Deva Malaviya

Shri Diwan Chand Sharma replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th November, 1961.)

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M. N. KAUL,

Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 29, 1961/Agrahayana 8, 1883 (Saka)

No. 559

1. Starred Questions

Starred Questions Nos. 398, 399, 402, 403, 405-408, 411, 414-417 and 419 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 789-906 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri S. M. Banerjee, K. T. K. Tangamani and Atal Bihari Vajpayee regarding the alleged harassment of a party of Indian officials by Pakistani authorities at the Darsana check post.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Indian Telegraph (Eleventh Amendment) Rules, 1961 published in Notification No. G.S.R. 1351 dated the 4th November, 1961, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of the Annual Report of the Indian Telephone Industries Limited for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- *(3) A copy of Notification No. F.12/57/80-Transport published in Delhi Gazette dated the 1st June, 1961 making certain amendment to the Delhi Motor Vehicles Rules, 1940, under subsection (3) of section 133 of the Motor Vehicles Act, 1939.

^{*}The notification was previously laid on the Table on the 8th September, 1961 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (4) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
 - (a) Notification No. 173/F. 68-120/60-Pub. published in the Andaman and Nicobar Gazette dated the 30th August, 1961 containing the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961.
 - (b) Notification No. 25/20/61-1(Tpt) published in Manipur Gazette dated the 5th September, 1961 making certain amendments to the Manipur Motor Vehicles Rules, 1951.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 27th November, 1961, Rajya Sabha had agreed without any amendment to the Deposit Insurance Corporation Bill, 1961, passed by Lok Sabha on the 8th September, 1961.

6. Statement by Minister of Agriculture

The Minister of Agriculture made a statement correcting the reply given on the 1st September, 1961 to a Supplementary by Shri Surendranath Dwivedi on Starred Question No. 1128 regarding Agricultural Commission and also laid on the Table a list of items suggested by the State Governments for inclusion in the terms of reference of the Commission when appointed.

7. Discussion on matter of Urgent Public Importance

Shri S. M. Banerjee raised a discussion on the conviction and imprisonment of Col. Bhattacharya by Pakistan Military Tribunal.

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Nath Pai
- (3) Shri Balraj Madhok
- (4) Shri Ansar Harvani
- (5) Shri Aurobindo Ghosal
- (6) Shrimati Renuka Ray
- (7) Shri A. M. Tariq
- (8) Shri Arun Chandra Guha
- (9) Shri Braj Raj Singh.

Shri Asoke K. Sen replied to the debate.

8. Motion re: Tenth Report of U.P.S.C.

Shri B. N. Datar moved the following motion:-

"That this House takes note of the Tenth Report of the Union Public Service Commission for the period 1st April, 1959 to 31st March, 1960, together with the Government Memorandum thereon, laid on the Table of the House on the 21st December, 1960." The following members took part in the debate:-

- (1) Shri Jaipal Singh
- (2) Shri Harish Chandra Mathur
- (3) Shri Laisram Achaw Singh
- (4) Shri Sinhasan Singh
- (5) Shri P. K. Kodiyan
- (6) Shri N. R. M. Swamy (Speech unfinished.)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th November, 1961.)

M. N. KAUL, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 30, 1961/Agrahayana 9, 1883 (Saka)

No. 560

1. Starred Questions

Starred Questions Nos. 432—434 and 436—441 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 907—918, 920—946 and 948—1000 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each:—

- Murder of a Gurkha driver and missing of one Indian Army Officer in Elizabethville.
- Sarvashri Hem Barua, K. T. K. Tangamani, S. M. Banerjee, Bada-Kumar Pratap Ganga Deb Bamra, Arjun Singh Bhadauria and Braj Raj Singh.
- (2) Massing of Portuguese troops in Goa.
- Sarvashri Narayan Ganesh Goray, Nath Pai, Hem Barua, S. M. Banerjee, K. T. K. Tangamani and Braj Raj Singh.
- (3) Reported death by torture of a Goan patriot by the Portuguese.
- Sarvashri S. M. Banerjee and K. T. K. Tangamani.
- (4) Publication of incorrect Indian maps in Orissa showing Kashmir as part of Pakistan

Shri Braj Raj Singh.

4. Statement by Deputy Minister of Irrigation and Power

The Deputy Minister of Irrigation and Power laid on the Table a statement regarding the reported delay in the execution of the Farakka Barrage due to Pakistan's insistence on prior talks.

5. Papers laid on the Table

The following papers were laid on the Table:-

- •(1) A copy of the Territorial Councils (Consultation with Union Public Service Commission) Rules, 1960 published in Notification No. G.S.R. 1252 dated the 19th October, 1960, under sub-section (3) of section 54 of the Territorial Councils Act, 1956.
 - (2) A copy each of the following Notifications making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (a) G.S.R. No. 1066 dated the 2nd September, 1961.
 - (b) G.S.R. No. 1091 dated the 9th September, 1961.
 - (c) G.S.R. No. 1233 dated the 7th October, 1961.
 - (3) A copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (a) G.S.R. No. 1244 dated the 14th October, 1961.
 - (b) G.S.R. No. 1246 dated the 14th October, 1961.
 - (4) A copy each of the following Rules, under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (a) The All India Services (Travelling Allowances) Amendment Rules, 1961 published in Notification No. G.S.R. 1125 dated the 16th September, 1961.
 - (b) The Indian Civil Service Provident Fund Amendment Rules, 1961 published in Notification No. G.S.R. 1274 dated the 21st October, 1961.
 - (5) A copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943, under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (a) G.S.R. No. 1275 dated the 21st October, 1961.
 - (b) G.S.R. No. 1276 dated the 21st October, 1961.
 - (6) A copy of the Board of Homoeopathic System of Medicine, Bombay (Reconstitution and Reorganisation) Order, 1961 published in Notification No. G.S.R. 1235 dated the 7th October, 1961, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.
 - (7) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1961) of the Tariff Commission on the continuance of protection to the Caustic Soda Industry.
 - (ii) Government Resolution No. 32(2)-T.R./61 dated the 24th November, 1961.

^{*}The notification was previously laid on the Table on the 2nd December, 1960, and was re-laid under Rule 234(2) of the Rules of Procedure.

- (iii) Report (1961) of the Tariff Commission on the continuance of protection to the Soda Ash Industry.
- (iv) Government Resolution No. 32(1)-T.R./61 dated the 27th November 1961.
- (v) Report (1961) of the Tariff Commission on the continuance of protection to the Calcium Carbide Industry.
- (vi) Government Resolution No. 37(1)-T.R./61 dated the 27th November, 1961.
- (vii) Statement explaining the reasons why a copy each of the documents at (v) and (vi) above could not be laid on the Table within the period prescribed in the said sub-section.
- (8) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 1252 dated the 14th October, 1961.
 - (b) G.S.R. No. 1253 dated the 14th October, 1961.
- (9) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—
 - (a) G.S.R. No. 1257 dated the 14th October, 1961.
 - (b) G.S.R. No. 1327 dated the 4th November, 1961.
 - (c) G.S.R. No. 1367 dated the 18th November, 1961.
- (10) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
 - (a) G.S.R. No. 1123 dated the 12th September, 1961.
 - (b) The Central Excise (Tenth Amendment) Rules, 1961 published in Notification No. G.S.R. 1150 dated the 23rd September, 1961.
 - (c) The Central Excise (Twelfth Amendment) Rules, 1961 published in Notification No. G.S.R. 1258 dated the 14th October, 1961.
 - (d) G.S.R. No. 1319 dated the 1st November, 1961.
 - (e) The Central Excise (11th Amendment) Rules, 1961 published in Notification No. G.S.R. 1328 dated the 4th November, 1961.

6. Intimation re: Conviction of Member

The Speaker informed Lok Sabha that he had received a telegram dated the 29th November, 1961 from the Sub-Magistrate, Trivandrum, intimating that Shri M. K. Kumaran was convicted and sentenced to undergo simple imprisonment for three weeks in the aggregate and was confined in the Central Prison, Trivandrum.

7. Report of Joint Committee

Sardar Hukam Singh presented the Report of the Joint Committee on the Extradition Bill, 1961.

8. Government Bills-Introduced

- (1) The Constitution (Eleventh Amendment) Bill, 1961.
- (2) The Indian Tariff (Amendment) Bill, 1961.

9. Motion re: Tenth Report of U.P.S.C.

Discussion on the following motion moved by Shri B. N. Datar on the 29th November, 1961, continued:—

"That this House takes note of the Tenth Report of the Union Public Service Commission for the period 1st April, 1959 to 31st March, 1960, together with the Government Memorandum thereon, laid on the Table of the House on the 21st December, 1960."

The following members took part in the debate:-

- (1) Shri N. R. M. Swamy
- (2) Shri Balraj Madhok
- (3) Shri Diwan Chand Sharma
- (4) Shri Braj Raj Singh
- (5) Shri Ramesh Prasad Singh

Shri B. N. Datar replied to the debate.

The motion was adopted.

10. Supplementary Demands for Grants (Railways) for 1961-62

Discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1961-62 commenced.

Twenty-one cut motions were moved.

The discussion was not concluded.

11. Half-an-hour discussion on matters arising out of answer to question

Pandit Dwarka Nath Tiwary raised a discussion on points arising out of the answer given on the 29th November, 1961 to Starred Question No. 417 regarding shortage of doctors in the country.

Shri D. P. Karmarkar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st December, 1961.)

M. N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 1, 1961/Agrahayana 10, 1883 (Saka)

No. 561

1. Obituary Reference

The Speaker made a reference to the passing away of Lala Achint Ram who was a sitting member of Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect and the House adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 2nd December, 1961.)

M. N. KAUL, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, December 2, 1961/Agrahayana 11, 1888 (Saka)

No. 562

1. Starred Questions

Starred Questions Nos. 491, 492, 494—496, 498, 499, 501—505, 509, 510, 513, 516, 519, 521—524 and 526 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1001-1081 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Nath Pai and Narayan Ganesh Goray regarding the alleged police excesses at Nipani on the 27th November, 1961, resulting in injuries to several persons.

4. Calling Attention To Matter Of Urgent Public Importance

Shri K. T. K. Tangamani called the attention of the Minister of Railways to the Eastern Railway having provided a special train to Hindustan Motors from Howrah to Hind Motor Halt to take people for breaking the strike at their workshop.

The Deputy Minister of Railways made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers:-
 - (i) Annual Report of the Indian Refineries Limited for the year 1960-61 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Company.
- (2) A copy each of the following papers:-
 - (i) Annual Report of the National Industrial Development Corporation Limited for the year 1960-61 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Company.
- (3) A copy of the Revision Applications (Procedure) Rules, 1961 published in Notification No. G.S.R. 1171 dated the 23rd September, 1961, under sub-section (2) of section 28A of the Indian Boilers Act, 1923.

- (4) A copy of Notification No. F.20(6)/61-Lab.(i) published in Delhi Gazette dated the 14th September, 1961 making certain amendments to the Delhi Shops and Establishments Rules, 1954, under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954.
- (5) A copy of Notification No. G.S.R. 1382 dated the 18th November, 1961 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 making certain amendment to Schedule I to the said Act.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 29th November, 1961, Rajya Sabha had agreed without any amendment to the Maternity Benefit Bill, 1961, passed by Lok Sabha on the 20th November, 1961.
- (ii) That at its sitting held on the 29th November, 1961, Rajya Sabha had agreed without any amendment to the Coffee (Amendment) Bill, 1961, passed by Lok Sabha on the 21st November, 1961.
- (iii) That at its sitting held on the 29th November, 1961, Rajya Sabha had agreed without any amendment to the Apprentices Bill, 1961, passed by Lok Sabha on the 21st November, 1961.
- (iv) That at its sitting held on the 29th November, 1961, Rajya Sabha had agreed without any amendment to the Assam Municipal (Manipur Amendment) Bill, 1961, passed by Lok Sabha on the 23rd November, 1961.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Voluntary Surrender of Salaries (Exemption from Taxation) Bill, 1961, passed by Lok Sabha on the 21st November, 1961.
- (vi) That at its sitting held on the 30th November, 1961, Rajya Sabha had passed the Indian Succession (Amendment) Bill, 1961.
- (vii) That at its sitting held on the 30th November, 1961, Rajya Sabha had passed the Air Corporations (Amendment) Bill, 1961.
- (viii) That at its sitting held on the 30th November, 1961, Rajya Sabha had agreed without any amendment to the Industries (Development and Regulation) Amendment Bill, 1961, passed by Lok Sabha on the 21st November, 1961.

7. Bills Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Indian Succession (Amendment) Bill, 1961.
- (2) The Air Corporations (Amendment) Bill, 1961.

8. Intimation Re: Arrest of Member

The Speaker informed Lok Sabha that he had received a telegram dated the 1st December, 1961, from the Judicial Sub-Magistrate Trichur saying that Shri K. K. Wagior was arrested on the 30th November, 1961 and was produced before him on the 1st December, 1961 in connection with a case registered against him under Sections 143, 145, 147, 341, 353, and 447 read with Sections 109 and 117 of the Indian Penal Code and was remanded to custody for seven days at the Special Sub-jail, Viyyur, pending investigation.

9. Statements by Ministers

- (i) The Minister of Commerce laid on the Table a statement on the functions and the activities of the State Trading Corporation of India Limited
- (ii) The Minister of Parliamentary Affairs made a statement regarding the Government business for the week commencing the 4th December, 1961.

10. Government Bills-Introduced

- (1) The State Financial Corporations (Amendment) Bill, 1961.
- (2) The Dock Workers (Regulation of Employment) Amendment Bill, 1961
 - (3) The Delhi University (Amendment) Bill, 1961.

11. Supplementary Demands for Grants (Railways) for 1961-62

Discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1961-62 continued

All the cut motions moved on the 30th November, 1961, were negatived. The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand submitted to the vote of the House
		 Rs.
I	Railway Board	3,05,000
2	Miscellaneous Expenditure	28,61,000
7	Ordinary Working Expenses—Operation (Fuel) .	4,91,32,000
9	Ordinary Working Expenses—Miscellaneous Expenses	3,02,25,000
15	Construction of New Lines	3,00,000
16	Open Line Works-Additions	1,00,000

12. Motion Re: Major Railway Accidents

Shri Rajendra Singh moved the following motion:-

"That this House takes note of the statement made by the Minister of Railways in the House on the 20th November, 1961 on major accidents which occurred recently."

One amendment was moved by Shri Atal B hari Vajpayee.

The following members took part in the debate: -

- (1) Shri Atal Bihari Vajpayee.
- (2) Sardar Amar Singh Saigal.
- (3 Shri K. T. K. Tangamani,
- (4) Shri S. M. Banerjee.

The discussion was not concluded.

13. Private Members' Bills-Introduced

- (1) The Hindu Succession (Amendment) Bill, 1961 (Insertion of new section 23A) by Shri Ajit Singh Sarhadi
- (2) The Film Industry Workers' (Improvement of working conditions) Bill, 1961, by Shri Narayan Ganesh Goray.

- (3) The Coir Industry (Amendment) Bill, 1961 (Amendment of sections 10, 20, 21 and 26) by Shri Satish Chandra Samanta.
 - (4) The All India Ayurvedic University Bill, 1961, by Shri A. T. Sarma.
 - (5) The Civil Aviation (Licensing) Bill, 1961, by Shri Amjad Ali.

14. Private Member's Bill-Negatived

The Restoration of Places of Religious Worship Bill, 1960, by Shri Prakash Vir Shastri

Discussion on the motion for consideration of the Bill moved by Shri Prakash Vir Shastri on the 1st September, 1961, continued.

The following members took part in the debate:-

- (1) Dr. K. B. Menon.
- (2) Shri A. M. Tariq.
- (3) Shri B. N. Datar.

Shri Prakash Vir Shastri replied to the debate.

The motion for consideration was negatived.

15. Private Members' Bills-Withdrawn

(i) The Delhi Rent Control (Amendment) Bill, 1960 (Amendment of section 14) by Shri K. T. K. Tangamani

The moton for consideration of the Bill was moved by Shri K. T. K. Tangamani.

The following members took part in the debate:-

- (1) Shri Balraj Madhok.
- (2) Shri S. M. Banerjee.
- (3) Shri B. N. Datar.

Shri K. T. K. Tangamani replied to the debate.

The Bill was withdrawn by leave of the House.

(ii) The Code of Criminal Procedure (Amendment) Bill, 1959, (Amendment of section 488) by Shri Ajit Singh Sarhadi

The motion for consideration of the Bill was moved by Shri Ajit Singh Sarhadi.

Shri B. N. Datar took part in the debate.

Shri Ajit Singh Sarhadi replied to the debate.

The Bill was withdrawn by leave of the House

16. Private Member's Bill-Under Consideration.

The Minimum Price of Jute Bill, 1959, by Shri Jhulan Sinha

The motion for consideration of the Bill was moved by Shri Jhulan Sinha. Shri Jhulan Sinha's speech was not concluded.

17. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the sixty-seventh Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th December, 1961.)

M. N. KAUL,

Secretary.

1901

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 4, 1961/Agrahayana 13, 1883 (Saka)

No. 563

1. Starred Questions

Starred Questions Dy. Nos. 527, 529, 530, 531, 533—536, 538—547 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1082-1192 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each:—

- Bomb explosion in Matiamahal bazar near Jama Masjid, Delhi on the 3rd December, 1961, causing death of one person and injuries to others.
- (2) Eleven Indian passengers not having been allowed to land at London airport on the 2nd December, 1961.
- (3) Closure of Orissa Textile Mills at Choudwar in Orissa resulting in unemployment of a large number of workers.

Sarvashri Mohan Swarup, S. M. Banerjee, K. T. K. Tangamani, Balraj Madhok, Arjun Singh Bhadauria, Badakumar Pratap Ganga Deb Bamra, Premji R. Assar and Braj Raj Singh.

Shri Mohan Swarup.

Shri Chintameni Panigrahi.

4. Calling Attention to Matter of Urgent Public Importance

Shri Naushir Bharucha called the attention of the Frime Minister to the Commonwealth Immigrants Bill of the United Kingdom and its likely effect on India and the commonwealth link.

The Deputy Minister of External Affairs made a statement in regard thereto.

[P.T.C.

5. Paper Laid on the Table

A copy of the Prevention of Food Adulteration (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1340 dated the 4th November, 1961, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, was laid on the Table.

6. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 20th November, 1961:—

- The Indian Standards Institution (Certification Marks) Amendment Bill, 1961.
- (2) The Foreign Awards (Recognition and Enforcement) Bill, 1961.

7. Report of Committee on Absence of Members from the Sittings of the

Shri Mulchand Dube presented the Twenty-sixth Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing names of members who were continuously absent from the sittings of the House for 15 days or more during the Fourteenth Session.

8. Government Bills-Introduced

- (1) The Appropriation (Railways) No. 4 Bill, 1961.
- (2) The Visva-Bharati (Amendment) Bill, 1961.

9. Motion Re: Sixty-Seventh Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Sixty-seventh Report of the Business Advisory Committee presented to the House on the 2nd December. 1961."

The motion was adopted.

10. Discussion on Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee raised a discussion on the latest Chinese incursions into Indian territory.

The following members took part in the discussion:-

- (1) Shri Asoka Mehta
- (2) Dr. Ram Subhag Singh
- (3) Dr. Sushila Nayar
- (4) Shri Braj Raj Singh
- (5) Shri Hirendra Nath Mukerjee
- (6) Shri J. B. Kripalani
 - (7) Shri N. G. Ranga

- (8) Shri Joachim Alva
- (9) Shrimati Renuka Ray
- (10) Shri R. K. Khadilkar
- (11) Raja Mahendra Pratap

The discussion was not concluded.

11. Supplementary Demands for Grants (General) for 1961-62

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1961-62 commenced.

Twelve cut motions were moved.

The discussion was not concluded.

12. Half-an-Hour Discussion on Matters arising out of Answer to Question

Shri T. B. Vittal Rao raised a half-an-hour discussion on points arising out of the answer given on the 20th November, 1961 to Unstaired Question No. 1 regarding Coal Mines Provident Fund Scheme.

Shri Lalit Narayan Mishra replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th December, 1961.)

M. N. KAUL, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 5, 1961/Agrahayana 14, 1883 (Saka)

No. 564

1. Starred Questions

Starred Questions Nos. 568—570, 572, 574—581 and 594 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1193—1317, 1319, 1321—1329 were laid on the Table.

3. Calling attention to matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Steel, Mines and Fuel to the retrenchment of about ten thousand workers of the Raghara and Nandini mines under the Bhilai Steel Project.

The Minister of Steel, Mines and Fuel laid on the Table a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers:-
 - (i) (a) Annual Report of the Singareni Collieries Company Limited, Hyderabad, for the year 1960 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (b) Review by the Government of the working of the above Company.
 - (ii) (a) Annual Report of the National Coal Development Corporation Limited, Ranchi for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (b) Review by the Government of the working of the above Corporation.

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- (iii) (a) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli (Madras) for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (b) Review by the Government of the working of the above Corporation.
- (2) A copy of the certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1959-60 along with the Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology (Kharagpur) Act, 1956.
- (3) A copy of Notification No. S.O. 2791 dated the 24th November, 1961 making certain amendment to the Registration of Electors Rules, 1960, under sub-section (3) of section 28 of the Representation of the People Act, 1950.
- (4) A copy each of the following papers:-
 - (a) Annual Report of the Film Finance Corporation Limited, Bombay, for the period from the 25th March, 1960 to 31st March, 1961 along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (b) Review by the Government of the working of the above Corporation.

5. Statement by Deputy Minister of Defence

The Deputy Minister of Defence made a statement in respect of the reply given on the 23rd November, 1961 to Starred Question No. 147 by H. H. Maharaja Pratap Keshari Deo, Shrimati Ila Palchoudhuri and Shri Baishnab Charan Mullick regarding dropping operations in Orissa.

6. Government Bill-Passed

The Appropriation (Railways) No. 4 Bill, 1961

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

7. Discussion on matter of Urgent Public Importance

Shri Jawaharlal Nehru replied to the discussion on the latest Chinese incursions into Indian territory, raised by Shri Atal Bihari Vajpayee on the 4th December, 1961, and also laid on the Table a copy of Note dated the 30th November, 1961, from the Ministry of Foreign Affairs of the People's Republic of China.

8. Government Bill Passed

The Constitution (Eleventh Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Shri Asoke K. Sen.

The following members took part in the debate:-

- (1) Shri Balraj Madhok
- (2) Shri Hem Rai
- (3) Shri Amjad Ali
- (4) Shri Shraddhakar Supakar
- (5) Shri S. N. Ramaul
- (6) Pandit Thakur Das Bhargava
- (7) Shri S. Easwara Iver
- (8) Shri C. R. Narasimhan
- (9) Shri Braj Raj Singh
- (10) Shri Mahavir Tyagi
- (11) Shri N. G. Ranga
- (12) Sardar Amar Singh Saigal
- (13) Shri K. T. K. Tangamani.

Shri Asoke K. Sen replied to the debate.

(The House adjourned at 3.55 P.M. and meet again at 4 P.M.)

On the motion for consideration of the Bill, the House divided, Ayes 266; Noes 35.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of clause 2, the House divided, Ayes 268; Noes 35.

Clause 2 wa₃ adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 3, the House divided, Ayes 269; Noes 37.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Asoke K. Sen.

On the motion the House divided, Ayes 269; Noes 36.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill was passed.

9. Discussion on matter of urgent Public Importance

Shri Nath Pai raised a discussion on the licence granted to the Kalinga Airlines to operate a Scheduled air service between Bombay and Baroda which is a breach of Industrial Policy Resolution.

The following members took part in the discussion:-

- (1) Shri Jaganatha Rao
- (2) Shri Joachim Alva

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(3) Shrimati Renu Chakravartty

Shri Ahmed Mohiuddin replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th December, 1961.)

M. N. KAUL, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 6, 1961/Agrahayana 15, 1883 (Saka)

No. 565

1. Starred Questions

Starred Questions Nos. 617, 619—623, 623-B, 624, 625-A, 626, 630—633 and 633-A were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1330—1417, 1419—1425, 1425-A to 1425-Z and 1425-AA to 1425-00 were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri Kanayalal Nanabhai Desai who was a member of the First Lok Sabha, the Constituent Assembly of India and the Provisional Parliament.

Thereafter members stood in silence for a short while as a mark of respect.

4. Calling attention to matter of urgent Public Importance

Shri P. T. Punnoose called the attention of the Minister of Labour and Employment and Planning to the failure to observe the directives of the Planning Commission in the implementation of the Kerala Agrarian Relations Act leading to large scale eviction of tenants, widespread discontent, agitation, mass arrests and repression.

The Deputy Minister of Planning laid on the table a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers:-
 - (i) (a) Annual Report of the Hindustan Cables Limited, Burdwan, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1966.

- (b) Review by the Government of the working of the above Company.
- (ii) (a) Annual Report of the Nahan Foundry Limited, Nahan, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act. 1956.
 - (b) Review by the Government of the working of the above Company.
- (iii) (a) Annual Report of the Praga Tools Corporation Limited, Hyderabad, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (b) Review by the Government of the working of the above Corporation.
- (iv) (a) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (b) Review by the Government of the working of the above Corporation.
- (v) Annual Report of the National Productivity Council for the year 1960-61.
- (vi) Report of the Indian Productivity Team on Stores and Inventory Control in U.S.A., Japan and West Germany.
- (vii) Report of the Indian Productivity Team on Supervisory and Operatives Training in Japan, U.S.A. and West Germany.
- (2) A statement of cases in which the lowest tenders had not been accepted by the India Store Department, London and the India Supply Mission, Washington, during the half-year ending the 30th June, 1961.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Ninety-first Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and Forty-eighth Report of the Estimates Committee of the Ministry of Commerce and Industry—Rubber Board (Reports and Accounts).

8. Report of Public Accounts Committee

Shri Rohan Lal Chaturvedi presented the Thirty-ninth Report of the Public Accounts Committee (1961-62) on the Accounts of the Damodar Valley Corporation for the year 1959-60.

9. Leave of Absence

- (i) The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—
 - (1) Rani Manjula Devi 7th August to 25th August, 1961 (Fourteenth Session).
 - (2) Shri Sarangadhara Sinha . 7th August to 1st September, 1961 (Fourteenth Session).
 - (3) Shri Laxmi Narayan Bhanj 21st August to 8th September, 1961 (Founteerth Session).
 - (4) Shri B. Pecker
 16th August to 8th September, 1961 (Fevitter 1)
 Session).
 - (5) Shri T. R. Neswi . . . 7th August to 29th August, 1961 (Fourteenth Session).
 - (6) Shri Nemi Chandra Kasli- 20th November to 8th December, 1961 (Fifteenth wal Session).
 - (7) Shri Kansari Halder . 7th August to 8th September, 1961 (Fourteenth Session).
 - (8) Shri Davarika Nath Tewari 7th August to 8th September, 1961 (Fourteenth Session).
 - (9) Shri U. Muthuramalinga 20th November to 8th December, 1961 (Fifteenth Thevar
 - (10) Shrimati Ila Palchoudhuri 20th November to 8th December, 1961 (Fifteenth Session).
 - (11) Shri V. N. Swami . 14th August to 8th September, 1961 (Fourteenth Session).
 - (12) Her Highness Maharani 20th November to 8th December 1961 (Fifteenth Vijaya Raje Scindia of Session).

 Gwalior.
 - (13) Shri Narasingha Malla Deb 20th November to 5th December, 1961 (Fifteenth Session).
 - (14) Shri Kanhaiyalal Khadi- 20th November to 8th December, 1961 (Fifteenth wala Session).
- (ii) The absence of Shrimati Lalita Rajya Laxmi from the 7th March to the 5th May, 1961 (Thirteenth Session) was condoned.

10. Supplementary Demands for Grants (General) for 1961-62

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1961-62 continued.

All the cut motions moved on the 4th December, 1961, were negatived.

Number of Demand	Name of Demand	Amount of Supplementary Demand submitted to the Vote of the House	
I	2	3	
		Rs.	
_	I. Expenditure met from Revenue		
7	(MINISTRY OF COMMERCE AND INDUSTRY)		
2	Industries	1,000	
	(MINISTRY OF EXTERNAL AFFIARS)		
197A	Dadra and Nagar Haveli Area .	21,28,000	
	(MINISTRY OF FINANCE)		
34	Grants-in-aid to States	1,000	
	(MINISTRY OF FOOD AND AGRICULTURE)		
41	Animal Husbandry	1,000	
	(MINISTRY OF HOME AFFIARS)		
60	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	1,000	
	(MINISTRY OF TRANSPORT AND COMMUNI- CATIONS)		
90	Lighthouses and Lightships .	54,00,000	
	II. Expenditure met from Capital and Disbursemen of loans and advances:	ī	
	(MINISTRY OF STEEL, MINES AND FUEL)		
13 2	Capital Outlay of the Ministry of Steel, Mines and Fuel	6,75,00,000	
	(MINISTRY OF TRANSPORT AND COMMUNI CATIONS)		
13	7 Other Capital Outlay of the Ministry of Transport at Communications.	e.c 2,83,00 ,000	
11. G o	vernment Bill—Introduced		
	Appropriation (No. 5) Bill, 1961.		
	vernment Bills—Passed		
-	The Appropriation (No. 5) Bill, 1961.	nu m m mi	
	e motion for consideration of the Bill was moved b		
	e motion for consideration was adopted and cla tion was taken up.	use-by-clause co	

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

(ii) The Indian Tariff (Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Shri Manubhai Shah

The following members took part in the debate:-

- (1) Shri N. R. M. Swamy
- (2) Shri Aurobindo Ghosal
- (3) Shri Laisram Achaw Singh

Shri Manubhai Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manubhai Shah.

The motion was adopted and the Bill was passed.

(iii) The Visva-Bharati (Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Dr. K. L. Shrimali.

The following members took part in the debate:-

- (1) Shrimati Renu Chakravartty
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri Diwan Chand Sharma
- (4) Shri Balraj Madhok
- (5) Shri Kalika Singh
- (6) Shri Aurobindo Ghosal
- (7) Shri S. M. Banerjee

Dr. K. L. Shrimali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 14 and 16 were adopted.

Clause 15 was negatived.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. K. L. Shrimali.

The motion was adopted and the Bill, as amended, was passed.

(iv) The Delhi University (Amendment) Bill, 1961

The motion for consideration of the Bill was moved by Dr. K. L. Shrimali.

The following member; took part in the debate:-

- (1) Shri Radha Raman
- (2) Shri Diwan Chand Sharma
- (3) Shri Hirendra Nath Mukeriee
- (4) Shri Balraj Madhok

Dr. K. L. Shrimali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. K. L. Shrimali:

The motion was adopted and the Bill was passed.

13. Government Resolution-Adopted

Shri Satish Chandra moved the following Resolution:-

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (32 of 1934), the Lok Sabha hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry No. S.O. 2427, dated the 6th October, 1961 by which an export duty of Rs. 160 per tonne of 1000 kgs on seed lac and shellac including button lac and garnet lac and an export duty of Rs. 125 per tonne of 1000 kgs on all types of lac other than seed lac and shellac including button lac and garnet lac were levied from the date of the said notification."

The following members took part in the debate:-

- (1) Shrimati Renu Chakravartty
- (2) Shri Aurobindo Ghosal
- (3) Shri H. C. Heda
- (4) Shri D. C. Mallik
- (5) Shri Upendranath Barman.

Shri Satish Chandra replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th December, 1961.)

M. N. KAUL,

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 7, 1961/Agrahayana 16, 1883 (Saka)

No. 566

1. Starred Questions

Starred Questions Nos. 646, 648, 651—658, 658-A, 659—662 and 665 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1426—1565 and 1565-A were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Transport and Communications to the grounding of nearly half of the aeroplanes of the Indian Airlines Corporation and the consequent inconvenience caused to the passengers.

The Deputy Minister of Civil Aviation made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of Annual Report of the Registrar of Newspapers for India for the year 1961 (Part II).
- (2) A copy of the Brochure "Fight Against the Desert-Progress of work at Central Arid Zone Research Institute, Jodhpur".
- (3) A copy of Annual Reports of the Eastern Shipping Corporation
 Limited, and the Western Shipping Corporation Limited
 (merged on the 2nd October, 1961 as the Shipping Corporation
 of India Limited) for the year 1960-61 along with the Audited
 Accounts and the comments of the Comptroller and Auditor
 General thereon under sub-section (1) of section 619A of the
 Companies Act, 1956.
- (4) A copy of the Uttar Pradesh Paddy and Rice (Restriction on Movement) Order, 1961 published in Notification No. G.S.R. 1410 dated the 28th November, 1961 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

- (5) A copy each of the following Reports under sub-section (2) of Section 37 of the Air Corporations Act. 1953—
 - Annual Report of the Indian Airlines Corporation for the year 1960-61.
 - (ii) Annual Report of the Air-India International Corporation for year 1960-61.
- (6) A copy each of the following papers—
 - (i) Government Resolution No. WB-20(9)/61 dated the 6th December, 1961 setting up a Commission to study the question of bonus to workers in industrial employments.
 - (ii) Statement containing recommendations made by the Central Wage Board for Tea Plantation Industry, Calcutta, regarding interim relief in respect of South India.

5. Minutes of Parliamentary Committees-Laid on the Table

- (i) The Minutes of the sittings (Ninety-first and Ninety-second) of the Committee on Private Members' Bills and Resolutions held during the Fifteenth Session were laid on the Table.
- (ii) The Minutes of the Twenty-sixth sitting of the Committee on Absence of Members from the Sittings of the House held during the Fifteenth Session were laid on the Table.
- (iii) The Minutes of the sittings (Fifty-seventh and Fifty-eighth) of the Committee on Petitions held during the Fifteenth Session were laid on the Table.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:

- (i) That at its sitting held on the 4th December, 1961, Rajya Sabha had agreed without any amendment to the Institutes of Technology Bill, 1961, passed by Lok Sabha on the 25th November, 1961.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Court Judges (Conditions of Service) Amendment Bill, 1961, passed by Lok Sabha on the 21st November, 1961.

7 Report of Committee on Petitions

Shri Upendranath Barman presented the Fourteenth Report of the Committee on Petitions.

2. Reports of Estimates Committee

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Shri H. C. Dasappa presented the following Reports of the Estimates Committee:—

- (i) Hundred and forty-fourth Report on action taken by Government on the recommendations contained in the Twenty-fourth Report of the Estimates Committee on the Ministry of Education—Administration (Secretariat), Grants-in-aid etc.
 - (ii) Hundred and forty-sixth Report on action taken by Government on the recommendations contained in the Ninety-fifth Report of the Estimates Committee on Rehabilitation Finance Administration.

9. Presentation of Petition

Shri P. T. Punnoose presented a petition signed by 86,000 petitioners of the Ambalapuzha and Shertallai Taluks relating to protection of coir industry in Kerala with a view to remove unemployment there.

10. Statements by Ministers

- (i) The Minister of Transport and Communications made a statement correcting the reply given on the 25th November, 1961 to Starred Question No. 249 by Sari Ram Krishan Gupta regarding cheating of Postal Department.
- (ii) The Minister of Home Affairs made a statement regarding administrative set-up of the Union territories of Himachal Pradesh, Manipur and Tripura.

11. Extension of Time for Presentation of Report of Joint Committee

Shri Jaganatha Rao moved that the time appointed for the presentation of the Report of the Joint Committee on the Religious Trusts Bill, 1960, be further extended upto the 31st March, 1962. The motion was adopted.

12. Motion Re: International Situation

Shri Jawaharlal Nehru moved the following motion:-

"That the present international situation and the policy of the Government of India in relation thereto, be taken into consideration.

Two substitute motions were moved by-

- (1) Shri Balraj Madhok
- (2) Shri Jaganatha Rao

The following members took part in the debate:-

- (1) Shrimati Parvathi M. Krishnan
- (2) Shri M. R. Masani
- (3) Shri Nath Pai
- (4) Shri Diwan Chand Sharma
- (5) Shri Brajeshwar Prasad
- (6) Shri Balraj Madhok
- (7) Shri Dinesh Singh
- (8) Shri Braj Raj Singh
- (9) Shri V. K. Krishna Menon
- (10) Shri Mahavir Tyagi
- (11) Shri P. T. Thanu Pillai
- (12) Pandit Krishna Chandra Sharma
- (13) Shri R. K. Khadilkar
- (14) Shri Joachim Alva
- (15) Shri Naushir Bharucha

Shri Jawaharlal Nehru replied to the debate.

The substitute motion moved by Shri Balraj Madhok was negatived.

The following substitute motion moved by Shri Jaganatha Rao was adopted:—

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, approves of the policy of the Government of India."

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th December, 1961.)

M. N. KAUL, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 8, 1961/Agrahayana 17, 1883 (Saka)

No. 567

1. Starred Questions

Starred Questions Nos. 674—676, 680—683, 685—689, 691, 697 and 719 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1566—1703 and 1705—1715 were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against each:—

 Publication of maps in East Germany showing certain territories of India as part of China. Shri Hem Barua

- (2) Reported non-registration of 65 per cent crime cases by Delhi Police.
- Sarvashri S. M. Banerjee and Prabhat Kar.
- (3) Failure of DVC to supply power in Calcutta and its suburbs.

Sarvashri Prabhat Kar and S. M. Banerjee.

4. Calling Attention to Matters of Urgent Public Importance

Shri Dasaratha Deb called the attention of the Minister of Home Affairs to the recent outbreak of fire at the Maharajganj Bazar, Agartala in Tripura resulting in the death of 4 persons and loss of property worth about Rupees one lakh.

The Minister of State in the Ministry of Home Affairs laid on the Table a statement in regard thereto.

In response to the two other calling attention notices mentioned below against the names of the members concerned, the Ministers concerned laid statements on the Table:—

(1) Dr. G. S. Melkote

Strike by more than 300 class IV employees and sanitary staff of the Lady Hardinge Medical College and Hospital.

(2) Shrimati Parvathi M.
Krishnan

Situation arising out of the shortage of coke supplies to the engineering units in Coimbatore.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1960-61 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon.
 - (ii) Annual Report of the Travancore Minerals Limited, Quilon, for the year 1960-61 along with the Audited Accounts and comments of the comptroller and Auditor-General thereon.
- (2) A copy of Study Report on the Incidence of Indirect Taxation (1958-59).
- (3) A copy each of the following papers:-
 - (i) Annual Report of the Hindustan Steel, Limited, Ranchi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Company.
- (4) A copy of Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (5) A copy of the Delimitation of the Parliamentary and Assembly Constituencies Order, 1961 under sub-section (2) of section 7 of the Two-Member Constituencies (Abolition) Act, 1961.
- (6) A copy each of the following Statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (i) Supplementary Statement Fourteenth Session, 1961.
 - (ii) Supplementary Statement Thirteenth Session, 1961.
 - (iii) Supplementary Statement Twelfth Session, 1960. No. X
 - (iv) Supplementary Statement Tenth Session, 1960. No. XVIII

- (7) A copy each of the following papers:-
 - (i) Annual Report of the National Small Industries Corporation for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Corporation.
- (8) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act. 1944:—
 - (a) G.S.R. No. 1392 dated the 25th November, 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960.
 - (b) G.S.R. No. 1394 dated the 25th November, 1961 containing corrigendum to Notification No. G.S.R. 695 dated the 20th May, 1961.
- (9) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 1395 dated the 25th November, 1961.
 - (b) G.S.R. No. 1396 dated the 25th November, 1961.
 - (c) G.S.R. No. 1397 dated the 25th November, 1961.
- (10) A copy of the Medicinal and Toilet Preparations (Excise Duties)
 Fourth Amendment Rules, 1961 published in Notification. No.
 G.S.R. 1398 dated the 25th November, 1961, under sub-section
 (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (11) A copy each of the following papers:-
 - (i) Annual Accounts of the Indian Airlines Corporation for the year 1958-59 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
 - (ii) Errata to the Annual Accounts of the Air-India International Corporation for the year 1959-60 and the Audit Report thereon, laid on the Table on the 6th September, 1961.

6. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement relating to Starred Question No. 734 asked on the 21st August, 1961, regarding certain overpayments made to contractors engaged in the doubling of Rajkharswan-Barajamdah line on the South-Eastern Railway, and laid on the Table the gist of the report of the Special Police Establishment No. 5 dated the 27th April, 1961, on wrong classification of earthwork on Rajkharswan-Barajamdah Section of the South-Eastern Railway.

7. Minutes of Parliamentary Committees-laid on the Table

(i) The Minutes of the Twenty-second sitting of the Committee on Government Assurances held during the Fifteenth Session were laid on the Table.

(ii) The Minutes of the sittings (Thirty-fifth and Thirty-sixth) of the Committee on Subordinate Legislation held during the Fifteenth Session were laid on the Table.

8. President's Assent to Bill

Secretary laid on the Table the Voluntary Surrender of Salaries (Exemption from Taxation) Bill, 1961 passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 4th December, 1961.

9. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the Thirteenth Report of the Committee on Subordinate Legislation.

10. Reports of Estimates Committee

- Shri P. T. Thanu Pillai presented the following Reports of the Estimates Committee:—
 - (1) Hundred and forty-third Report on action taken by Government on the recommendations contained in the Sixteenth Report of the Estimates Committee on the late Ministry of Education and Scientific Research—National Archives of India, etc.
 - (2) Hundred and forty-fifth Report on action taken by Government on the recommendations contained in the Forty-fourth Report of the Estimates Committee on the Ministry of Health—Public Health—Part II.
 - (3) Hundred and forty-seventh Report on action taken by Government on the recommendations contained in the Ninety-fourth Report of the Estimates Committee on the Hindustan Machine Tools Limited.

11. Statements by Ministers

- (i) The Deputy Minister of Law made a statement correcting the reply given on the 30th November, 1961 to Starred Question No. 481 by Shri Hem Raj regarding General Elections in Punjab.
- (ii) The Minister of Commerce and Industry laid on the Table a statement regarding his recent visit to Geneva to attend the meeting of Trade Ministers held under the auspices of the Contracting Parties to the GATT at their Nineteenth Session.
- (iii) The Deputy Minister of Defence made a statement regarding the Report of the Special Committee of Secretaries appointed to examine the contract for the supply of mechanical transport spares with Messrs. Levy Auto Parts of Canada and also laid on the Table a copy of the Report together with a note containing comments of the Government thereon.

12. Motion Re: Major Railway Accidents

Discussion on the following motion by Shri Rajendra Singh and amendment thereto moved on the 2nd December, 1961, continued:—

"That this House takes note of the statement made by the Minister of Railways in the House on the 20th November, 1961, on major accidents which occurred recently."

The following members took part in the debate:

- (1) Shrimati Parvathi M. Krishnan
- (2) Shri Aurobindo Ghosal
- (3) Shri Hem Barua
- (4) Shri Bibhuti Bhushan Das Gupta
- (5) Dr. P. Subbarayan
- (6) Shri Braj Raj Singh
- (7) Shri Jagjivan Ram

Shri Rajendra Singh replied to the debate.

On the amendment moved by Shri Atal Bihari Vajpayee on the 2nd December, 1961, the House divided, Ayes 35; Noes 137.

The amendment was accordingly negatived.

The motion was adopted.

13. Government Bill-Passed

The Iron Ore Mines Labour Welfare Cess Bill, 1961

The motion for consideration of the Bill was moved by Shri Lalit Narayan Mishra.

The following members took part in the debate:-

- (1) Shri T. B. Vittal Rao
- (2) Shrimati Renu Chakravartty
- (3) Shri Kashi Nath Pandey

Shri Lalit Narayan Mishra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalit Narayan Mishra.

The motion was adopted and the Bill was passed.

14. Motion Re: Ninety-first Report of Committee on Private Members' Bills and Resolutions

Shri T. B. Vittal Rao moved the following metion:-

"That this House agrees with the Ninety-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th December, 1961."

The motion was adopted.

15. Private Members' Resolutions-Withdrawn

(i) Discussion on the following Resolution by Shri S. M. Banerjee and amendments thereto moved on the 24th November, 1961, continued:—

"This House is of opinion that Government of India should give a final ultimatum to the Portuguese Government to withdraw from Goa, Daman and Diu."

The following members took part in the debate:-

- (1) Shri Diwan Chand Sharma
- (2) Shri Hem Barua
- (3) Shri Jawaharlal Nehru

Shri S. M. Banerjee replied to the debate.

The amendments moved by Shri Atal Bihari Vaipayee on the 24th November, 1961, were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

(ii) Shri N. R. M. Swamy moved the following Resolution:-

"This House is of opinion that some acceptable dress regulations be insisted upon to be observed by all Members of Lok Sabha when attending the House."

The following members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri Hem Barua
- (3) Shri Ram Sewak Yadav
- (4) Shri Bibhuti Bhushan Das Gupta
- (5) Shri Ansar Harvani
- (6) Shri Bibhuti Mishra
- (7) Shri Radha Raman
- (8) Dr. P. Subbarayan

Shri N. R. M. Swamy replied to the debate.

The Resolution was withdrawn by leave of the House.

16. Private Member's Resolution—under Consideration

Dr. Ram Subhag Singh moved the following Resolution:-

"This House calls upon the Government to introduce compulsory military training for all college and school students above the age of 15 in the country."

The following members took part in the debate:-

- (1) Shri Braj Raj Singh
- (2) Shri Hem Barua
- (3) Shri Mohan Swarup
- (4) Shri M. R. Krishna
- (5) Raja Mahendra Pratap
- (6) Shri Ranbir Singh Choudhuri

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- (7) Shri Raghunath Singh
- (8) Major Raja Bahadur Birendra Bahadur Singh
- (9) Shri Banarsi Prasad Jhunjhunwala
- (10) Pandit Jwala Prasad Jyotishi
- (11) Shri Venketrao Sriniwasrao Naldurgker
- (12) Dr. M. S. Aney
- (13) Shri Panna Lal Barupal

The discussion was not concluded.

17. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 23rd November, 1961 to Unstarred Question No. 244 regarding Christian Missionaries.

Shri B. N. Datar replied to the discussion.

(Lok Sabha adjourned sine die at 6.25 P.M.

M. N. KAUL, Secretary.